

8

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA no. 314/2017 in C.P. (I.B) No. 29/9/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017**

Name of the Company: Coporation Bank
V/s.
Bhagwan Motors Pvt Ltd. & ors.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. **AVTARSINGH PANESAR** Advocate Applicant 

2.

ORDER

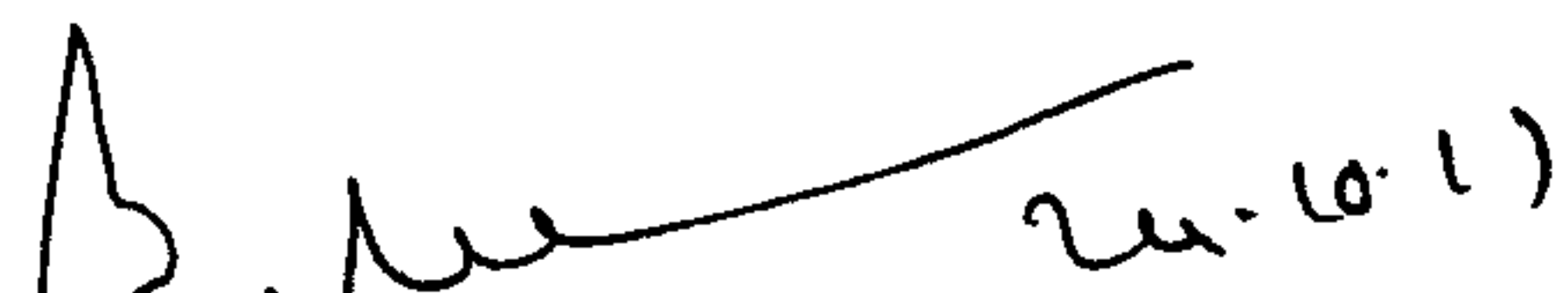
Learned Advocate Mr. A.S. Panesar present for Applicant. None present for Respondent in IA 314/2017.

In view of the order passed by the National Company Law Appellate Tribunal in Company Appeal (AT) no. 113/2017 dated 16.10.2017 the order of admission dated 06.06.2017 has been set aside.

Hence, this application IA 314/2017 will not survive for consideration.

Application is dismissed. No order as to costs.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 24th day of October, 2017.